

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.75/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Date of Hearing : **15.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri P. K. Singh, Member

Petitioner : Coastal Energen Private Limited (CEPL).

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO).

Parties Present : Shri Neeraj Malhotra, Sr. Advocate, CEPL
Shri Hemant Singh, Advocate, CEPL
Ms. Ankita Bafna, Advocate, CEPL
Ms. Lavanya Panwar, Advocate, CEPL
Shri Biju Mattam, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO, made detailed oral submissions in the matter and reiterated the submissions made in their pleadings & reply/rejoinder. Learned senior counsel requested to list Petition No. 137/MP/2023 along with the present matter.

2. The matter will be listed for the hearing on **20.3.2024** along with Petition No. 137/MP/2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)